

ITEM NO.41

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 679/2023

M/S PPK NEWSCLICK PVT. LTD & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 05-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Arshdeep Singh Khurana, Adv.
Mr. Nitin Saluja, AOR
Mr. Harsh Srivastava, Adv.
Mr. Harshit Mahalwal, Adv.
Mr. Sidak Singh Anand, Adv.
Mr. Manan Khanna, Adv.
Mr. Nikhil Pawar, Adv.
Ms. Rupali Samual, Adv.
Ms. Sowjhanya Shankar, Adv.
Ms. Rudali, Adv.
Ms. Ishita Soni, Adv.
Ms. Simran Khurana, Adv.
Ms. Pranya Madan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in four weeks.
2. Dasti, in addition, is permitted.
3. In addition to the usual mode, liberty is granted to the

petitioner to serve notice through the Central Agency/Standing Counsel for the Respondent(s).

4. Tag with W.P.(Cr1.) Nos. 395 of 2022 and 138 of 2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)